

THE MINISTER OF STATE OF THE MINISTRY OF PETROL, OIL AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH): (a) On 27th March 1986, Gas Authority of India Ltd. had invited fresh price bids to be submitted by 3rd April 1986 from the following four consortia which had earlier been qualified.

(b) Four fresh price bids were received on 3rd April 1986, from the four consortia led by SPIE CAPAG of France, Condux of Mexico, Snamprogetti of Italy and Nova Corp of Canada;

(c) The time given to the consortia was adequate, as they were required to submit only revised prices, with no changes in the terms and conditions of the original tender.

#### **New Model of Maruti by Suzuki**

13. SHRI LAL K. ADVANI:

SHRI KAILASH PATI MISHRA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Suzuki (Japan) has decided to introduce a new model of Maruti from May next within almost three years of the introduction of the present model;

(b) whether this will result in dependence on imported Japanese spare parts (75 per cent of the new model

all the imported parts of the present-model cars) for about another 10 years or so as reported in 'Nav Bharat Times', dated March 30, 1986;

(c) how much will Japan earn in this way in foreign exchange?; and

(d) what is Government's reaction in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The decision to introduce an updated model of

Maruti-800 car was taken by Maruti Udyog Limited.

(b) Maruti Udyog Limited is expected to achieve 95 per cent indigenisation of the car by 1988-89 as planned.

(c) Maruti Udyog Limited has estimated that introduction of an updated model of car will result in an additional foreign exchange expenditure of about US \$ 6-7 million on account of import of components during this year.

(d) These are commercial matters normally to be decided by the Company.

#### **Welfare fund for coal miners**

14. SHRI ASHWANI KUMAR:

SHRI S. W. DHABB

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the welfare fund for coal miners is administered by the Coal India Ltd. and its subsidiary companies;

(b) if so, how much amount was spent in Maharashtra State as Welfare Fund during the last three years and how much fund was collected from the workmen working in Coal Mines in the State during the above period; and

(c) the items on which the Welfare fund was spent during the last three years in the same State?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) Under the Coal Mines Labour Welfare Fund Act, 1947, a cess is levied @ 75 paise per tonne on coal and coke despatched from the coal mines. This cess is deposited into a Fund for financing welfare activities of colliery workers. The Fund is administered through the Coal Mines Labour Welfare Organisation; a body corporate under the control of the Central Government. In addition, the Coal India Ltd. makes

its own provision of fund to be on welfare measures of the miners. This fund is administered through the CIL and its subsidiary coal companies.

(b) Amount collected as cess from Maharashtra coalfields during the last three years under the Coal Mines Labour Welfare Fund Act and amount spent during that period was as under:

Years	Cess collected	Amount spent
1983-84	44 lakhs	20.02 lakhs
1984-85	44 lakhs	0.95 lakhs
1985-86	48 lakhs	23.64 lakhs

(c) During the years the cess so collected was spent on Medical, Housing, Education, Recreation, Co-operatives, Games and Sports, Family Planning activities etc. for the benefit of the colliery workers in the Coal Mining industry in the State of Maharashtra.

#### Damage caused to Raichur Thermal Power Station

15. SHRI B. SATYANARAYAN REDDY: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the first unit of 210 MW of the Raichur Thermal Power Station has suffered a damage caused by an accident on 18th March, 1986;

(b) if so, what are the reasons for the accident and the extent of damage; and

(c) the time likely to be taken for the repair of the damaged unit and the loss suffered in terms of money?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) Yes Sir.

(b) The accident occurred on account of over-pressurisation of tunnels of cooling water system as a result of inadvertant closure of butterfly valve at the inlet of cooling water tower when air vents and the manholes of the tunnels were closed. Out of the 4 tunnels three got damaged.

(c) It is expected that repair works for Unit-I tunnels will be completed by the end of April, 1986 and for Unit-II tunnel by the end of May, 1986. The cost of rectification has been presently estimated at Rs. 94 lakhs.

#### Modernising of the ITI

16. SHRI PARVATHANENI UPENDRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have any proposal under consideration to modernise the ITI by introducing electronic push button telephones; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDA): (a) Yes, Sir.

(b) Three foreign collaborators have been chosen by the Department of Electronics for the know how transfer to various companies for the manufacture of electronic push button telephones. Indian Telephone Industries Ltd. is collaborating with M/s. FACE Standards, Italy, for the manufacture of Electronic push button telephones. They have already taken procurement action for the capital equipments required for this manufacture. Import licence for these capital items is awaited. ITI expects to start the production of Electronic push button telephones out of SKD supplies during 1986-87.